

EMPLOYEES OF THE CANTONMENT BOARD

306. SHRI ABID ALI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether it is a fact that the workes employed by the Cantonment Boards have requested Government that their demands should be submitted to arbitration or I adjudication because of the failure of conciliation;

(b) if so, what action has been taken by Government in the matter, and

(c) when the said demands were received and what action has been taken by Government thereon ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI) (a) to (c) Nine Failure of Conciliation Reports were received during the period from 1st January 1968 onwards—two each in January, April and June and one each in March, May and July. While the Unions were agreeable to arbitration in most of the cases, that course was not acceptable to the managements. In one case the parties have been informed that the dispute is not fit for reference to adjudication. The remaining cases are under examination.

CHANGE IN PERSONAL STATE LAW IN PROGRESSIVE MUSLIM COUNTRIES

307 SHRI ABID ALI Will the Minister of LAW be pleased to place on the Table of the House the gist of the replies received from progressive Muslim countries concerning the changes they have made in the personal state law, and what further action is proposed to be taken by Government in that behalf

THE DEPUTY MINISTER IN THE MINISTRY OF LAW (SHRI MOHAMMAD YUNUS SALEEM) The information collected so far in respect of Turkey, Tunisia, Indonesia, Malaysia and Pakistan is given in the statement annexed [S b 'bw]. The requisite information in respect of other Muslim countries is still awaited

The Government do not propose to take any action in the matter for the present.

STATEMENT

Turkey and Tunisia :—These countries have imposed restrictions on polygamy.

Indonesia'—There is no law for enforcement of monogamy among Muslims. However a Bill governing Muslim marriages is pending consideration according to which a Muslim will have to fulfil certain conditions for marrying more than one wife.

Pakistan •—The Muslim Family Laws Ordinance (VIII of 1961) covers matters relating to succession, registration of marriages, polygamy, talaq, maintenance, dowry, etc. Under section 6(1) of the said Ordinance "no man, during the subsistence of an existing marriage, shall, except with the previous permission in writing of the Arbitration Council, contract another marriage, nor shall any such marriage contracted without such permission be registered under this Ordinance." Under subsection (5) of that section "any man who contracts another marriage without the permission of the Arbitration Council shall—

(a) pay immediately the entire amount of the dowry, whether prompt or deferred, due to the existing wife or wives, which amount, if not so paid, shall be recoverable as arrears of land revenues, and

(b) on conviction upon complaint be punishable with simple imprisonment which may extend to one year, or with fine which may extend to five thousand rupees, or with both."

Malaysia—There are no laws on the enforcement of monogamy among the Muslims.

INCLUSION OF THE SUBJECT 'LABOUR' IN THE UNION LIST

303 SHRI K SUNDARAM : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether the Engineering Association of India has recently represented to Government to include 'Labour' in Union List of the Constitution of India; and

(b) if so, what is the reaction of the Government thereto ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI JAISUKH-LAL HATHI) • (a) No such representation from the Engineering Association of India has been received by the Government.

(b) Does not arise.